

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KSR PROPERTIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KSR Properties Private Limited
2.	Date of incorporation of corporate debtor	12 th May 1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01122TG1999PTC031677
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office : H.No.16/19, Flat.No.301, Mahalakshmi Nivas, Sagar Society, Road.No.2 Banjara Hills Hyderabad TG 500034 IN
6.	Insolvency commencement date in respect of corporate debtor	7 th February 2022 (Copy of the Order received on 14 th February 2022)
7.	Estimated date of closure of insolvency resolution process	6 th August 2022. 180 days from the date of order
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name : Niranjan Miriyala Registered No. IBBI/IPA-001/IP-P00642/2017-2018/11094
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered office : First Floor, H.No:7-1-28/1/A/21, Shyamkaran Road, Ameerpet, Hyderabad-500016, Telangana Email Id : caniranjan@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Registered office : First Floor, H.No:7-1-28/1/A/21, Shyamkaran Road, Ameerpet, Hyderabad-500016, Telangana Email Id : caniranjan@yahoo.com
11.	Last date for submission of claims	28 th February 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class ascertained by the Interim Resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of M/s. **KSR Properties Private Limited** on **7th February 2022**. (Copy of the Order received on 14th February 2022)

The creditors of **M/s.KSR Properties Private Limited**, are hereby called upon to submit their claims with proof on or before **28th February 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 15th February 2022

Place : Hyderabad

Niranjan Miriyala

Interim Resolution Professional

In the matter of KSR Properties Private Limited

Registered No. **IBBI/IPA-001/IP-P00642/2017-2018/11094**

